

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1600
ANSWERED ON:08.03.2010
EXPORT PROMOTION ZONES
Vasava Shri Mansukhbhai D.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of Export Processing Zones, Special Economic Zones, Foreign Trade Zones and Agriculture Export Zones operational in Gujarat, location-wise;
- (b) the details of performance of these zones during the last three years;
- (c) whether the Government has conducted any survey to assess the performance of these zones; and
- (d) if so, the details thereof alongwith the response of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a): A total of 48 proposals from Gujarat regarding setting up of Special Economic Zones(SEZs) have been accorded formal approval out of which 30 have been notified. A total of 10 SEZs are already exporting. Details like sector, location, area etc. of SEZs are available on the website: www.sezindia.nic.in.

Three Agriculture Export Zones (AEZs) have been set up in Gujarat. An investment Rs. 30.33 crore have been made in these AEZs and exports of Rs. 302.14 crore have been made.

(b): As on 31st December, 2009, an investment of Rs. 56,713 crore has been made in SEZs in Gujarat and direct employment for 47,324 persons has been generated. Also, total export of Rs. 23,931.50 crore has been made from SEZs in Gujarat during the financial year 2008-09. Exports of Rs. 67,052.15 crore have been made by SEZs in the state during the first three quarters of the current financial year.

(c) and (d): The Approval Committees under the Development Commissioners constituted for each Zone, which comprise representatives from Customs, Income-tax, State Governments etc. have been directed to monitor the performance of the SEZ Units. This includes scrutiny of Annual Performance Report (APR), Quarterly Performance Report (QPR) and details of rent recovery. Failure to meet the requirements of the scheme or any violation attracts action under Foreign Trade (Development and Regulation) Act, 1992.